

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 07/13 of NC-VI held on 31.05.2012.

Meeting No. 07/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 31.05.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 05/13 and 06/13 held on 17.05.2012 and 24.5.2012 respectively and sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	114 Case No.:13/2/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:								
	HQ File :01/85/050/00013/AM13/	RLA File :10/24/040/00078/AM12/	Lic.No/Date:1010048595 06.03.2012	Approved								
Fixation of adhoc norms under para 4.7 of HBP, Vol.I												
The case was considered by the committee as per agenda. The committee decided to approve the norms on repeat basis as per the decision of earlier Norms committee meeting No 5/13 held on 17.5.2012 (case No. 89) are as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Agar Agar Strips/ Powder Grade Food/ Microbiological / Bacteriological / Pharma.</td><td>10893.600 kg</td><td>Agar Agar Strips commercial Grade</td><td>10893.00kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Agar Agar Strips/ Powder Grade Food/ Microbiological / Bacteriological / Pharma.	10893.600 kg	Agar Agar Strips commercial Grade	10893.00kg
Export Item	Qty.	Import Item	Qty.									
Agar Agar Strips/ Powder Grade Food/ Microbiological / Bacteriological / Pharma.	10893.600 kg	Agar Agar Strips commercial Grade	10893.00kg									
RA may take consequential action as per policy / procedure.												

2	115 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Committee directed to request MSME to expedite their comments and case may be placed before the committee on receipt of comments.				

3	116 Case No.:2/19/85-ALC3/2011	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00095/AM12/	RLA File :02/24/040/00085/AM12/	Lic.No/Date:0210164800 29.08.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of C& PC. The department of C&PC may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.				

4	117 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of C& PC and MSME. The department of C&PC and MSME may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.				

5	118 Case No.:7/24/85-ALC3/2011	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00129/AM12/	RLA File :11/24/040/00031/AM12/	Lic.No/Date:1110025895 11.10.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Ministry of Food Processing Industries vide their O.M No. 17/DGFT/2011 dated 4.6.2012. As per technical comments committee decided to approve the norms as under:			
	Export Item	Qty.	Import Item	Qty
	Soya Protein Concentrate	1500.00 M.T	Soya Protein Isolate	336.00 M.T
	RA may take consequential action as per policy / procedure.			

6	119 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
7	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Committee directed that the information received from the firm may be forwarded to MFPI with request to expedite their comments.			
	120 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. Committee directed that MSME may be requested to expedite their comments and case may be placed before the committee on receipt of comments.			

8	121 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from MFPI and MSME. Committee directed that MFPI & MSME may be requested to expedite their comments and case may be placed before the committee on receipt of comments.			

9	122 Case No.:11/36/85-ALC3/2011	Party Name:SUPER HOUSE LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile Commissioner and MSME(Hosiery). Committee directed to remind Textile Commissioner and MSME (Hosiery)to expedite their comments and case may be placed before the committee on receipt of comments.			

10	123 Case No.:1/28/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00157/AM12/	RLA File :33/24/040/00009/AM12/	Lic.No/Date:3310019546 25.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile Commissioner and MSME(Hosiery). Committee directed to remind Textile Commissioner and MSME (Hosiery)to expedite their comments and case may be placed before the committee on receipt of comments.			

11	124 Case No.:14/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:												
	HQ File :01/85/050/00116/AM12/	RLA File :32/24/040/00028/AM12/	Lic.No/Date:3210049820 09.09.2011	Approved												
Fixation of adhoc norms under para 4.7 of HBP, Vol.I																
The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the norms as under:																
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">“Roasted & salted Cashew Broken”(Net weight of Cashew175590 kgs)packed in consumer packs of composite Cans with Lids and other plastic caps of 14 oz (395.9 gm) and further in kraft paper trays with plastic shrink wrapping – packing materials should be accounted for on net to net basis.</td><td rowspan="3">443520.00 Number</td><td>1. Cashew Kernel Broken Cashew</td><td>1,75,590.00 kg</td></tr><tr><td>2.paper container Composite Cans with tin Lids and outer plastic</td><td>443520.00 Nos.</td></tr><tr><td>3.Plastic Lid Composite Cans with tin Lids and outer Plastic Caps</td><td>443520.00 Nos.</td></tr></table>					Export Item	Qty.	Import Item	Qty.	“Roasted & salted Cashew Broken”(Net weight of Cashew175590 kgs)packed in consumer packs of composite Cans with Lids and other plastic caps of 14 oz (395.9 gm) and further in kraft paper trays with plastic shrink wrapping – packing materials should be accounted for on net to net basis.	443520.00 Number	1. Cashew Kernel Broken Cashew	1,75,590.00 kg	2.paper container Composite Cans with tin Lids and outer plastic	443520.00 Nos.	3.Plastic Lid Composite Cans with tin Lids and outer Plastic Caps	443520.00 Nos.
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		3.Plastic Lid Composite Cans with tin Lids and outer Plastic Caps	443520.00 Nos.													
RA may take consequential action as per policy / procedure.																

12	125 Case No.:6/21/85-ALC3/2011	Party Name: WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to call for the following information from the firm : 1. Explain the meaning of sterilization and its process. 2. RA may be asked to explain why the Authorisation is issued ,as ITC (HS) code of export and import item of this Authorisation is same. 3. It should be with prior import.				

13	126 Case No.:6/7/85-ALC3/2012	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00049/AM13/	RLA File :02/24/040/00227/AM12/	Lic.No/Date:0210175150 13.03.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received .Committee directed that RA concerned may be requested to furnish the hard copy of the application and on receipt of the same it may be referred to Department of C&PC for their comments.				

14	127 Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Withdrawn
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. Committee observed the case is already decided in earlier norms committee				

meeting held on 26.4.2012 to transfer to NC-III section . Accordingly the case is withdrawn.

15	128 Case No.:1/7/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00044/AM13/	RLA File :31/83/040/00020/AM13/	Lic.No/Date:3110054381 22.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis.			

RA may take consequential action as per policy / procedure

16	129 Case No.:2/7/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00045/AM13/	RLA File :31/83/040/00021/AM13/	Lic.No/Date:3110054407 23.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis.			

RA may take consequential action as per policy / procedure

17	130 Case No.:4/7/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00047/AM13/	RLA File :31/83/040/00032/AM13/	Lic.No/Date:3110054427 24.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting			

decided that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis

RA may take consequential action as per policy / procedure

18	131 Case No.:5/7/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00048/AM13/	RLA File :31/83/040/00033/AM13/	Lic.No/Date:3110054428 24.05.2012	Approved:
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis				

RA may take consequential action as per policy / procedure

19	132 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda .The committee decided to defer the case as hard copy of the application is not received Committee directed to request RA concerned to furnish the hard copy of the application and on receipt of the same it may be referred to MFPI & MSME for their comments.				

20	133 Case No.:7/7/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:
	HQ File :01/85/050/00050/AM13/	RLA File :03/95/040/00137/AM13/	Lic.No/Date:0310696254 25.05.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not				

received and directed to request RA concerned to furnish the hard copy of the application.

21	134 Case No.:14/13/85-ALC3/2011	Party Name:MISPORT MANUFACTURING PVT. LTD.,	Meet No/Date:7/85-ALC3/2012 31.05.2012	Status:																				
	HQ File :01/85/050/00073/AM12/	RLA File :61/24/040/00017/AM12/	Lic.No/Date:6110000636 23.06.2011	Approved																				
Fixation of adhoc norms under para 4.7 of HBP, Vol.I																								
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MSME(E&E Division) vide their U.O Note No.31/1/10/2011/E&E dated 11.1.2012 and after discussion with technical members present in the meeting decided to approve the norms as under:																								
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="7">High Tech Sports Cricket Goods.</td><td rowspan="7">250.00 Sets.</td><td>1) 5 way Data Cable</td><td>Net to Net</td></tr><tr><td>2) 7 way Data Cable</td><td>Net to Net</td></tr><tr><td>3) Electrical Connector</td><td>Net to Net</td></tr><tr><td>4) 5 Way End Cap</td><td>Net to Net</td></tr><tr><td>5) 7 Way End Cap</td><td>Net to Net</td></tr><tr><td>6) Xstatic Sewing Thread</td><td>5% Wastage</td></tr><tr><td>7) Hanger Tape</td><td>5% wastage</td></tr></table>					Export Item	Qty.	Import Item	Qty.	High Tech Sports Cricket Goods.	250.00 Sets.	1) 5 way Data Cable	Net to Net	2) 7 way Data Cable	Net to Net	3) Electrical Connector	Net to Net	4) 5 Way End Cap	Net to Net	5) 7 Way End Cap	Net to Net	6) Xstatic Sewing Thread	5% Wastage	7) Hanger Tape	5% wastage
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